

(7)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1541/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE PARTIES: Vipul Diamond
V/s.
Tara Jewels Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	ISHAN P. SHAH	Advocate
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[Signature]

ORDER

CP No. 1541/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner is present but Corporate Debtor's side is absent.

On verification of the proof of affidavit filed by the Petitioner, it appears that service has not been effected through postal service. Therefore, the Petitioner is hereby directed to communicate next date of hearing to the Corporate Debtor through postal service as mentioned in Adjudicating Authority Rules and file affidavit on proof of service on the next date of hearing i.e. on 10.01.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)